

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P. NO. 179 of 1995 in O.A. NO.2609 of 1990

New Delhi this the 5th day of December, 1995.

HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J) HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Pyre Lal S/O Hori Lal, Ex-Head Clerk, C/O Shri Ram Kishan, IOW Office, Northern Railway, Rewari (Haryana).

Petitioner

(By Shri V. P. Sharma through Shri Yogesh Sharma, Advocate)

-Versus-

Shri R. M. Aggarwal, Divisional Railway Manager, Northern Railway, Bikaner Division, Bikaner (Raj.)

Respondent

(By Shri K. K. Patel, Advocate)

ORDER (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, M(J) -

This contempt petition has been filed by the applicant for non-compliance of the order dated 16.12.1994 in O.A. No. 2609/90. The respondent has filed a compliance report wherein he has stated that the amounts directed to be paid have already been paid to the petitioner and he has also tendered an unconditional apology for the delay in complying with the judgment.

- 2. Learned counsel for the petitioner submits that he does not press the contempt petition any more.
- 3. In the above circumstances, the apology tendered by the respondent is accepted. Since the order has

10

already been complied with, these proceedings are dropped. Notice issued is discharged. The file is consigned to records.

(R. K. Abeoja)
Member (A)

(Smt. Lakshmi Swaminathan)

Member (J)

/as/

. 7 80